

C.P. No 51/91
fixed on 9-10-91
7-10-91

Dated: 12-11-91

(8)

Mr. V.M. Bendre for the
applicant. Mr. P.M. Pradhan for the
respondents.

Heard. Learned Counsel for the
respondents has filed Counter affidavit.
Keep it in record. Let rejoinder be
filed within two weeks. List for
orders on C.P. 51/91 on 3-1-92.


(M.M. Singh)
M(A)


C.D.K. Agrawal
M(5)

Date: 3-1-92

C.P. 51/91

Mr. V.M. Bendre for the
Contempt Petitioner and Mr. P.M. Pradhan
for the respondents.

Learned Counsel for
the applicant states that he has
been instructed by the applicant that
the applicant himself has moved the
disciplinary authority that oral enquiry
may be stayed in view of the subsequent
development i.e. Criminal proceedings.
Because in case oral enquiry takes place
his defence will be disclosed at the
preliminary stage which will prejudice